

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 7
(IB)-876(ND)/2020

IN THE MATTER OF:

M/s. Dhankalash Distributors Pvt Ltd	...	Applicant/Petitioner
Vs		
Piyush IT Solutions Pvt. Ltd.	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP.

Order delivered on 01.11.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Applicant	:	Mr. Sunil Fernandes, Advs. Ms. Rashi Jain, Mr. Mihir Garg, Ms. Maqsood Alam, Advs.in IA-3451/22 & IA-4791/22 Mr. Aditya Dewan, Sahil Chandra, Mr Parth Tiwari, Advs in IA-591/2022 Ms. Bani Dikhshit, Mr. Uddhav Khanna, Advs in IA- 1523/2022 Mr. Udit Mendiratta, Mr. Shivkrit Rai, Ms. Niharika Sharma, Mr. Tejas Jha, Advs. Mr. Samdarsih Sanjay, Mr. Ashish Kr. Sharma, Advs.in IA-2952/2022 Mr. Utkarsh Joshi, Advocate in IA-593/2021 Mr. Vaibhav Tyagi, Adv. in IA-3867/22 & 4812/23 Mr. Abdesch Choudhary, Ms. Geet Anjali Setia, Mr. Vinayak Mishra, Advs. Mr. Naveen Kumar, Adv. in IA 5310/2023 Mr Tejaswi For the applicants in IA 690/2022 in CP IB 876/2020 Dr. Atul Singh, in IA3848/2022 (Times Innovative Media) Mr. Aditya Dewan, Advocate in IA 591 of 2022 Adv. Naveen Kumar in IA 5310/2023 Mr. Pramod K Sah, Mr. Anju Deoskar in IA. 3746/2022.
For Respondent	:	Mr. Raj Kamal, Mr. Anurag Chandra, Ms. Stuti, Advs for R-7 in IA-2636/22, R-30 in IA-2640/22, R-6 in IA- 2642/22, R-8 in IA-2645/22 and R-4 in IA-2693/22 Abhay Kaushik, Counsel for Respondent no. 10 and 11 in IA/2462/2021

For the SRA : Mr. Prithu Garg, Mr. Parth Bhatia, Advs
For the RP : Mr. Arvind Nayar, Sr. Adv. Mr. Manmeet Singh, Mr. Kamlendra Pratap Singh, Mr. Akshay Joshi, Mr. Vishal Bijlani, Ms. Anshika Chadha, Advs.

ORDER

IA-1371/2023

This is an application filed by the New Okhla Industrial Development Authority for objecting to the Resolution Plan.

Ld. Counsel for the Applicant/NOIDA appeared and submitted that the Reply filed by the RP was received yesterday and sought time to file a Rejoinder to the Reply filed by the RP.

At the request and with the consent of both parties, list the matter for a Virtual hearing **on 22.11.2023**.

IA-690/2022

Ld. Counsel, Mr. Tejaswani Bhanu for the Applicant appeared through VC and stated that he is the counsel on record in this matter and made an endorsement in the chat box that he has not pressed the present Application.

IA-690/2020 is **dismissed** as not being pressed.

IA-5310/2023

Notice of the Application be issued to the Respondent/Non-Applicant, returnable **on 22.11.2023**.

IA-362/2022, IA-2462/2021, IA-5637/2021, CA-24/2022, Ivn. P-38/20, IA-290/2022, IA-425/2022, IA-591/2022, IA-593/2022, IA-1523/2022, IA-2636/2022, IA-2640/2022, IA-2642/2022, IA-2645/2022, IA-2693/2022, IA-2952/2022, IA-3746/2022, IA-3848/2022, IA-3867/2022, IA-3451/2022, IA-4791/2022, IA-4318/2023 and IA-4812/2023.

At the request and with the consent of both parties, list the matter for a Virtual hearing **on 22.11.2023**.

-sd-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-
(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)